

GOVERNMENT OF MEGHALAYA
HEALTH & FAMILY WELFARE DEPARTMENT

NOTIFICATION

Dated Shillong, the 26th March, 2009.


No.Health.124/2008: - In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Meghalaya hereby makes the following rules further to amend the Meghalaya Health Service Rules, 1990, namely;-

1. **Short title and commencement.** - (1) These rules may be called the Meghalaya Health Service (Amendment) Rules, 2009.

(2) They shall be deemed to have come into force with effect from the 2nd of June, 2008.

2. **Amendment of Rule 9.** - In rule 9 of the Meghalaya Health Services Rules, 1990, hereinafter referred to as the principal Rules, in sub-rule (3), in the first proviso, the words "of which a minimum period of 2 years should be in Grade II" appearing therein, shall be omitted.

3. **Amendment of Rule 20.**- In rule 20 of the principal Rules, in sub-rule (2), for the existing words, "The inter-se-seniority of the member so encadred shall be below the junior-most member of the Specialist Stream of corresponding year of appointment to the service", the words "All such doctors will be governed by generalist doctor stream Promotion Rules and their inter-se seniority will continue to be on the basis of entry into service as generalist doctors" shall be substituted.


(A.K. Srivastava, I.A.S.)

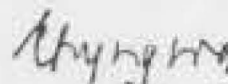
Principal Secretary to the Govt. of Meghalaya
Health & Family Welfare Department

Memo.No.Health.124/2008-A,
Copy to :

Dated Shillong, the 26th March, 2009.

1. PS/PA to the Chief Secretary, Meghalaya, Shillong.
2. PS/PA to the Additional Chief Secretary, Meghalaya, Shillong.
3. PA to the Principal Secretary, Health & Family Welfare Dept, Meghalaya, Shillong.
4. The AG, (A&E), Meghalaya, Shillong
5. Deputy Secretary, to the Govt of Meghalaya, Law (B) Dept, with reference to his I/D No. 83/O9, dt 21.3.2009
6. Deputy Secretary, MPSC
7. Under Secretary, to the Govt of Meghalaya, Personnel & AR(A) Dept, with reference to his I/D No. 323/2008, dt 21.2.2009
8. Director of Health Services (MI/MCH&FW/ Research) Meghalaya
9. All Joint Director of Health Services
10. All District Medical & Health Officers of different districts
11. All Medical Superintendents/ Additional Superintendents of different Govt. hospitals

By Orders etc,


26.3.09

Deputy Secretary to the Govt. of Meghalaya
Health & Family Welfare Department